



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 34] नई दिल्ली, शनिवार, नवम्बर 29, 2014/ अग्रहायण 8, 1936 (शक)
No. 34] NEW DELHI, SATURDAY, NOVEMBER 29, 2014/AGRAHAYANA 8, 1936 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 29th November, 2014/Agrahayana 8, 1936 (Saka)

The following Act of Parliament received the assent of the President on the 29th November, 2014, and is hereby published for general information:—

THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) ACT, 2014

No. 28 OF 2014

[29th November, 2014.]

An Act further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Special Police Establishment (Amendment) Act, 2014. Short title.

25 of 1946.

2. In the Delhi Special Police Establishment Act, 1946, in section 4A,—

Amendment
of section
4A.

(a) in sub-section (1), for clause (b), the following clause shall be substituted, namely:—

“(b) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then, the Leader of the single largest Opposition Party in that House—Member;”;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(2) No appointment of a Director shall be invalid merely by reason of any vacancy or absence of a Member in the Committee.”.

DR. SANJAY SINGH,
Secretary to the Govt. of India.

CORRIGENDUM

THE TEXTILE UNDERTAKINGS (NATIONALISATION) LAWS (AMENDMENT AND
VALIDATION) ORDINANCE, 2014

NO. 6 OF 2014

In the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Ordinance, 2014, No. 6 of 2014, as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 24th October, 2014, issue No. 33, on page 3, line 1, *for* “shall section be inserted,”, *read* “shall be inserted,”.